

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2022-23)**

SEVENTEENTH LOK SABHA

104

ONE HUNDRED AND FOURTH REPORT

[Delay in laying the Annual Reports and Audited Accounts of the Punjab Agro Industries Corporation Limited (PAIC), Chandigarh under the administrative control of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare)]

(Presented on 14.03.2023)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
March 2023/ Phalguna, 1944 (Saka)**

CONTENTS

Page No.

COMPOSITION OF THE COMMITTEE ON PAPERS LAID ON THE TABLE (2022-23)	(iii)	
INTRODUCTION	(v)	
REPORT		
Delay in laying the Annual Reports and Audited Accounts of the Punjab Agro Industries Corporation Limited (PAIC), Chandigarh under the administrative control of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare)	1	
APPENDICES		
<i>Appendix-I</i>	Statement showing the dates of laying of the Annual Reports and Audited Accounts of the Punjab Agro Industries Corporation Limited (PAIC), Chandigarh for 2013-14 to 2020-21.	09
<i>Appendix-II</i>	The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the Punjab Agro Industries Corporation Limited (PAIC), Chandigarh for 2011-12 to 2020-21.	10
<i>Appendix-III</i>	The Extracts of the Minutes of the fourteenth sitting of the Committee on Papers Laid on the Table (2021-22) held on 8.8.2022.	13
<i>Appendix-IV*</i>	The Extracts of the Minutes of the second sitting of the Committee on Papers Laid on the Table (2022-23) held on 07.02.2023	16

COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

LOK SABHA

(2022-23)

Shri Girish Chandra - Chairperson

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SECRETARIAT

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table (2022-23), having been authorized by the Committee to present the Report on their behalf, present this One hundred and fourth Report in respect of the delays in laying the Annual Reports and Audited Accounts of the Punjab Agro Industries Corporation Limited (PAIC), Chandigarh under the administrative control of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).

2. In terms of the recommendations of the First Report (5th Lok Sabha) of the Committee, presented to the House on 8th March, 1976 and the Second Report (5th Lok Sabha) of the Committee, presented to the House on 12th May, 1976 and the Second Report (6th Lok Sabha) of the Committee on Papers Laid on the Table, presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of the all Statutory/Autonomous Institutes, Companies, Public Undertakings, Corporations, Joint Ventures, Societies, etc. are required to be laid on the Table of the House within nine months of the closure of accounting year i.e., by 31st December.

3. The scrutiny by the Committee revealed that the documents of the PAIC, Chandigarh for 2011-12 to 2019-20 were laid before the Parliament with extensive delays and the documents for 2020-21 have not been laid before the Parliament, till date. The Committee considered the matter of delays in laying the Annual Reports and Audited Accounts of the PAIC, Chandigarh and took oral evidence of the representatives of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) at their sitting held on 8.8.2022.

4. The Committee considered and adopted the Report at their sitting held on 07.02.2023.

5. The Committee wish to express their thanks to the officers of the PAIC, Chandigarh and the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmer Welfare) for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observation/Recommendations of the Committee have been printed in bold letters at the end of the Report.

**New Delhi
07th February, 2023
Magha 18, 1944 (Saka)**

**Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha**

Committee on Papers Laid on the Table (2022-2023)
Report

Delay in laying the Annual Reports and Audited Accounts of the Punjab Agro Industries Corporation Limited (PAIC), Chandigarh under the administrative control of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).

Punjab Agro Industries Corporation was incorporated in 1966 with the objective to provide quality agri inputs viz. fertilizers, pesticides and tractors to farmers. In early 1980s, PAIC ventured into project development activities and implementation of agro processing units in the public sector. Subsequently, to encourage private investment in agro processing sector, PAIC shifted its focus to promote such units in the joint/assisted sector. PAIC identifies technically feasible and economically viable projects and invites offers for financial collaboration for their implementation in the joint/assisted sector.

The authorized share capital of the corporation is 75 Cr. Out of Which 49.2086 Cr. is paid up Capital upto 31/03/2021 and out of which Central Government's share in the paid up capital is Rs. 1.245 Cr i.e: 2.53% of the total paid up capital.

2. The Committee asked the Ministry to state the Act, Rule, and Regulation under which papers of the PAIC were being laid on the Table of the House. The Ministry in their written reply have submitted that:-

“The papers of the organization are to be laid on the table of the House of Parliament under Section 394(1) of Companies Act, 2013.”

3. The Committee also asked the Ministry to state the provision and time for laying of Annual Report and Audited Accounts of the PAIC on the Table of the House. The Ministry in their written reply have submitted the following:-

“As per Companies Act, 1956 & Companies Act, 2013. The central public sector operating under a corporate form has to lay the annual reports on the table of both the houses of parliament within 9 months after the close of accounting year.”

4. The Committee enquired the Ministry about the pattern of funding by the Government to the PAIC. The Ministry in their written reply have submitted that:-

“The paid up capital of the Corporation is Rs. 49.21 Crores at the end of F.Y. 2020-21. The Central Government’s share in the paid up capital is Rs. 1.245 Cr. No grant/ subsidy, loans from Government of India are provided for its day to day funding. However, Grant has been received Rs. 37.62 Cr. for establishing Mega Food Park from Govt of India (in 2016-17 Rs. 15 Cr., in 2017-18 Rs. 14.23 Cr. and in 2019-20 Rs. 8.39 cr.) In FY 2020-21 Govt of India has given Grant in aid of Rs. 3.28 Cr. under PMFME (Pradhan Mantri Formalisation of Micro Food Processing Enterprises) Scheme.”

5. In terms of the recommendations of the Committee on Papers Laid on the Table contained in its First and Second Reports of 5th Lok Sabha and also in the Second Report of 6th Lok Sabha presented to the House on 08 March 1976, 12 May 1976 and 22 December 1977 respectively, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs are required to be laid on the Table of the House within nine months of the closure of the accounting year. To comply with the requirement proper time schedule should be laid down for compilation of the Annual Report and Annual Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of Annual Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Reports and sending it to Government for laying. If for any reason, the Annual Report and Audited Accounts of Organisations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

6. The Committee on Papers Laid on the Table, Lok Sabha decided to take up and examine the matter of the delay in laying the Annual Reports and Audited Accounts of the Punjab Agro Industries Corporation Limited (PAIC), Chandigarh that were laid before the Parliament (Lok Sabha) by the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmer Welfare). The examination of these requisite papers of the PAIC Chandigarh, by the Committee revealed that during the year(s) 2011-12 to 2019-20, these requisite documents were laid before the House with continuous delays varying between 03 months to 25 months. Further, the requisite documents for 2020-21 have not been laid before the Parliament, as yet. The statement showing the actual dates of laying of the Annual Reports/Audited Accounts of the PAIDC, Chandigarh from 2013-14 onwards, alongwith the extent of delays in laying these documents is placed at **Appendix-I**.

7. The Committee desired to know from the Ministry about the reasons for delay in laying of the Annual Reports and Audited Accounts of PAIC for the last ten years. The Ministry in their written reply have submitted the following reasons:-

“The delay in finalization of annual accounts was caused due to large scale retirement of accounts personnel in previous year and due to outbreak of COVID-19, a large number of accounts personnel/ Statutory Auditors / CAG got positive with NOVAL CONONA VIRUS. It is pertinent to mention here that the work of compilation of CFS can be initiated only when the Standalone Annual Reports of PAIC & its Subsidiaries are ready. All the annual reports of subsidiaries are also audited by CAG. Once, CFS (consolidated financial statement) approved by the Board will be forwarded to CAG for Supplementary Audit. Thereafter it shall be laid before the shareholders along with standalone annual reports of PAIC for 2020-21 for adoption and can be send to lay on the table of both the Houses of Parliament.....”

8. The Committee asked the Ministry to furnish the information in respect of the usual time-line to finalize the Annual Report, Audited Accounts etc. and the actual time taken by the Ministry and the PAIC at each stage during the last ten years (i.e. upto 2020-2021). The requisite information hence furnished by the Ministry is placed at **Appendix-II**.

9. The Committee enquired from the Ministry as to whether the Ministry/PAIC have identified the stages in which delays have occurred during all these years and, if so, how does the Ministry propose to curtail the same. In reply the Ministry have made the following submission:-

“The Corporation has identified the reasons for delay in laying annual reports mainly from the year 2014-15 onwards due to adoption of annual accounts along with the consolidated financial statements of PAIC. PAGREXCO (Punjab Agri Export Corporation Limited) and mainly PAFC (Punjab Agro Foodgrains Corporation Limited) , a subsidiary of PAIC was a procurement agency and half most of the time accounting personnel was busy with procurement of Food grains and the annual accounts got delayed every year. PAIC has completed its annual accounts (standalone) before the prescribed time limit but due to non-finalization of annual accounts of subsidiaries in time the audited reports are delayed.”

10. The Committee also desired to know from the Ministry and the PAIC, as to whether it had prepared any Standard Operating Procedure (SOP) to pursue with the auditing of accounts and finally timely receipt of the final audit reports from the audit authorities and the relevant documents from the PAIC. In reply, the Ministry have stated that:-

“A time schedule of 9 months duration has been laid down for completion of task of each stage involved in finalization of Annual Reports/Audited Accounts by the organization which involves following procedure

- i. Annual Account submitted by Internal Auditor of SAIC.*
- ii. Approval by the Board of Directors of SAIC.*
- iii. Submitted to Statutory Auditors of SAIC.*
- iv. Report certified by Statutory Auditors of SAIC.*
- v. Report of SAIC sent to CAG of India*
- vi. Report of SAIC certified by CAG of India.*
- vii. Adopted by Annual General Meeting of SAIC.*
- ix. Authentication of documents by Hon’ble Union Minister of State.*
- x. Annual Report with Review Statement and Delay Statement laid on the Table of both the Houses of Parliament.*

Mechanization and Technology Division, Department of Agriculture and Farmers Welfare sends letters and reminders to all the SAICs regularly and convenes Review Meetings too at the level of Joint Secretary and Additional Secretary.”

11. The Committee asked the Ministry/PAIC as to whether they had faced any procedural difficulties associated with convening the meeting of the competent authority for getting approval of the documents etc. In reply, the Ministry have submitted that:-

“The PAIC has reported that they have faced some unavoidable delays that were encountered in convening Board/Annual General Meeting of the PAIC, Chandigarh while complying with rules and procedure prescribed under the Indian Companies Act, 2013.”

12. The Committee also enquired the Ministry about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts, The Ministry in their written reply have submitted that:-

“PAIC has a well maintained customized accounting software and no manual accounting are being done.”

13. The Committee questioned the Ministry as to whether the PAIC had any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG. The Ministry in their written reply have submitted that:-

“Yes, PAIC has adopted proper internal audit mechanism under which a chartered accountant firm has allotted the internal audit for every year who conduct quarterly internal audit and provides their reports, which are being duly supplied to statutory/ CAG auditors.”

14. The Committee further questioned the Ministry as to whether there is any internal mechanism in the Ministry to monitor the progress of work in this regard to ensure timely laying of the documents of the organisation. The Ministry in their written reply have submitted that:-

“The Mechanization and Technology Division of Department of Agriculture & Farmer Welfare regularly sent letters & reminders to all the SAICs. Meetings were held at the level of Additional Secretary and Joint Secretary for reducing pendency.”

15. The Committee asked the Ministry to furnish a note on the remedial measures to be taken both by the Ministry and the PAIC to ensure timely laying of the documents before the Parliament within the prescribed period. The Ministry in their written reply has submitted that:-

“The standalone annual accounts and audit reports are being prepared within the prescribed time limit by the ministry but due to delay in finalization of annual accounts of subsidiaries i.e. : PAFC and PAGREXCO, the consolidated financial statements of PAIC got delayed as the same has to be adopted by the shareholders with the standalone annual accounts of the Corporation.”

16. The Committee further desired to know from the Ministry/PAIC as to whether they have taken the help of Information Technology to ensure that the documents are laid on the Table of the House, timely. In reply, the Ministry have submitted that:-

“Yes, organization has taken the help of information technology to ensure that the documents are laid on the table of house timely but the process of statutory audit and CAG audit is beyond the control of the organization.”

17. The Committee on Papers Laid on the Table, Lok Sabha requested the representatives of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmer Welfare) and the Punjab Agro Industries Corporation Limited (PAIC), Chandigarh to appear and tender oral evidence before the Committee, on 08th August 2022, to further examine and discuss the matter of delay in laying the Annual Report and Audited Accounts of the PAIC, Chandigarh for the years 2011-2012 to 2020-2021.

18. During the oral evidence, while explaining the reasons for delay in laying of the requisite documents of PAIC, the representative of the Ministry and the PAIC made the following submissions:

“महोदय, पंजाब में वर्ष 2014 से हमारे लिए कंप्लसरी हो गया कि हमें सीएफएस (CFS) को स्टैंडअलोन के साथ एडॉप्ट करना पड़ता है।...

Sir, the reason is we need to adopt the procedure twice, first for the standalone and then for the consolidated.”

The Committee enquired about the present status of the Annual Report and Audited Accounts of PAIC for 2020-21 and 2021-22. In reply, the representative of the Ministry stated that:-

“सर, यही रीजन है, अदरवाइज प्रजेंटेली मेरा पीएआईसी (PAIC) का 2020-21 की everything is complete, इवेन सीएंडएजी से भी कम्पलीट है। वर्ष 2021-22 की भी मेरी बैलेंसशीट रेडी है। लेकिन जबतक मेरा पुराना सीएफएस एजीएम में एडॉप्ट नहीं हो जाता है, तबतक मैं 2021-22 की बैलेंसशीट अपने बोर्ड के पास नहीं ले जा सकता हूं। This is the reason I am helpless.

On being further enquired by the Committee about the reasons for not adopting the Balance sheet for 2021-22, the representative of the Ministry submitted that:-

सर, सीएफएस (CFS) बन चुका है, उसके लिए बोर्डमीटिंग हमने 8 जुलाई को रखी थी, लेकिन कुछ एडमिनिस्ट्रेटिव कारणों से वह मीटिंग नहीं हो पाई। We are pushing our best कि जल्दी से जल्दी यह मीटिंग हो जाए और मीटिंग होने के बाद इसमें एक से दो महीने का समय लगेगा।

The Committee asked the representative of the Ministry to lay the requisite documents of PAIC for 2020-21 and 2021-22 by December this year. In reply, the representative submitted that:-

2020-21 का 100 प्रतिशत तब तक आ ही जाएगा। अगर अगले 10 दिनों में हमारी बोर्डमीटिंग हो जाती है तो हमने स्टैट्यूटरी ऑडिट भी करवा रखी है।.....सर, 2022 के बारे में ऐसा है कि जब 2021 का सीएजी होगा, उसके बाद ही मैं इसे ले जा सकता हूं। यह एक प्रोसीजरल इश्यू है। उससे पहले मैं नहीं ले जा सकता हूं।”

However, when the Chairperson insisted on laying these documents by December 2022, the representative replied in affirmative.

Observations/Recommendations

19. From the examination of the Annual reports and Audited Accounts of the Punjab Agro Industries Corporation Limited (PAIC), Chandigarh for the years 2011-12 to 2020-21, the Committee observe that in all these years, upto 2019-20, the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmer Welfare) have laid these requisite documents before the Parliament with repeated delays. Further, the requisite documents for 2020-21 have not been laid, as yet. The Committee take a serious note of this repeated delay and feel that both the Ministry and the PAIC have failed miserably in fulfilling their statutory obligation regarding the timeline for laying of the Annual Report and Audited Accounts before the Parliament, in accordance with the General Financial Rules (GFR) and the earlier recommendations of this Committee. Hence, the Committee recommend the Ministry to lay the pending requisite documents of PAIC for the year 2020-21, during the forthcoming Session of Parliament and also to ensure that from 2021-22 onwards, the requisite documents not only of the PAIC, Chandigarh, but all the organizations under its administrative control are invariably laid within stipulated time i.e., 31st December of respective financial year.

20. The Committee were apprised by the Ministry that the work of compilation of Consolidated Financial Statement of PAIC could not be initiated in time due to non finalization of Annual accounts of its subsidiaries, PAGREXCO and PAFC, in time. It was also submitted that accounting personnel of these two subsidiaries were mostly busy in procurement of food grains, which contributed to the delay in each year. The Committee were also apprised that they had faced some unavoidable delays that were encountered in convening Board/Annual General Meeting of the PAIC, Chandigarh. The Committee recommend the nodal Ministry to sensitize all the organizations under their administrative control about the need and statutory obligation to timely lay the requisite documents before the Parliament and to ensure that separate accounting personnel are engaged for finalization of annual accounts of the respective organizations, in order to avoid similar delays in future.

21. The Committee also observe that besides the long time taken in compilation and submission of accounts to the auditors, there had been inordinate delay in receipt of Final audit report after completion of audit process by the office of Comptroller and Auditor General and also in finalization of Annual Reports. The Committee recommend the Ministry and the PAIC to take up the matter of delay in audit process with the office of C&AG in order to avoid similar delays in future.

The Committee also observe that the Ministry had prepared a consolidated time schedule of nine months for completion of various tasks involved in finalization of requisite documents for being laid before the Parliament. The Committee recommend the Ministry to assign deadline for completion of each of these tasks involved for strict compliance and to also ensure that these timelines are strictly met.

22. The Committee were also apprised that the Ministry regularly send letters and reminders to all their units and also convenes Review meetings. However, the Committee note that even after these efforts, reportedly being made by the Ministry, there had been no improvement and, these requisite documents of PAIC are still being laid with delays before the House. However, the Ministry informed the Committee that they had developed a dashboard wherein information is being provided by the organizations at different stages. The Committee recommend the Ministry to make this dashboard an 'automated' one, whereby the Ministry could send automatic reminders/reprimand to the organizations, if the deadlines set for different stages involved in the finalization of the requisite documents of various organizations concerned under their administrative control are not complied with on time. The Committee would like to be informed about the measures taken or proposed to be taken by the Ministry, in this regard.

23. The Committee also impress upon the Ministry to note that in case of delay in laying of the Annual Reports and Audited Accounts of the Corporation due to unavoidable reasons, a statement explaining the reasons as to why the requisite documents could not be laid within prescribed period should be laid on the Table of the House strictly within 30 days as recommended by the Committee in its earlier reports.

New Delhi
07th February, 2023
Magha 18, 1944 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Statement showing the dates of laying of the Annual Reports and Audited Accounts of the Punjab Agro Industries Corporation Limited (PAIC), Chandigarh for 2013-14 to 2020-21.

Financial Year	Date by which Annual Reports and Audited Accounts were required to be laid	Actual date of laying of Annual Reports and Audited Accounts	Extent of delay (approximate)
2013-2014	31.12.2014	11.08.2015	07 Months
2014-2015	31.12.2015	11.04.2016	03 Months
2015-2016	31.12.2016	08.08.2017	07 Months
2016-2017	31.12.2017	26.07.2019	19 Months
2017-2018	31.12.2018	02.02.2021	25 Months
2018-2019	31.12.2019	23.03.2021	15 Months
2019-2020	31.12.2020	14.12.2021	11 Months
2020-2021	31.12.2021	<i>Not laid as yet</i>	<i>N.A.</i>

Appendix-II
vide para 08 of the Report

The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the Punjab Agro Industries Corporation Limited (PAIC), Chandigarh for 2011-12 to 2020-21.

Su b Qu esti on	Points	Year Wise details for the last ten financial year									
		2011-12	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21
(i)	Date of approach to the audit authorities	25/09/12	02/09/13	19/08/14	10/08/15	07/09/16	29/9/17	25/9/18	19/11/19	29/10/20	25/8/21
	Time taken after the closure of accounting year	5 months 25 days	5 months	4 months 19 days	4 months 10 days	4 months 7 days	4 months 29 days	4 months 25 days	7 months 19 days	6 months 29 days	4 months 25 days
(ii)	Date of appointment of statutory auditors	31/01/12	04/10/12	29/09/13	06/08/14	7/08/15	24/8/16	23/8/17	1/10/18	19/8/19	09/09/20
	Time taken after the approaching the audit authorities for appointment of auditors	*	*	*	*	*	*	*	*	*	*
(iii)	Date of compilation of annual accounts	25/08/12	14/08/12	16/7/14	18/7/15	15/7/16	16/8/17	16/8/18	30/9/19	31/08/20	15/07/20
	Time taken after the closure of the accounting year	4 months 25 days	4 months 14 days	3 months 16 days	3 months 18 days	3.5 months	4.5 month	4.5 months	6 months	5 months	3.5 month
(iv)	Date of submission of annual accounts to auditors	27/09/12	12/09/13	19/8/14	11/09/15	11/11/16	17/10/17	11/10/18	19/11/19	26/11/20	25/8/21
	Time taken after closure of the annual accounts by statutory auditors	2 days	10 days	-	2 days	1 month	15 days	5 days	1.5 months	17 days	4 month & 25 days
(v)	The date of duration for auditing the annual accounts by statutory auditors	25/09/12	06/09/13	19/8/14	9/9/15	12/10/16	13/10/17	06/10/18	19/11/19	09/11/20	05/10/21
(vi)	The date of queries raised by auditors during auditing/ after completion of the annual accounts	23/09/12	05/09/13	17/8/14	7/9/15	06/09/16	28/09/18	24/9/18	16/11/19	08/11/20	03/10/21
	Time taken by auditors in raising the queries during auditing/ after completion of the annual accounts to audit authorities	1 months	20 days	1 months	27 days	52 days	1 month & 10 days	1 month & 6 days	1.5 months	10 days	1 month & 12 days
(vii)	The date on which the replies to the audit queries	Within 1 months	20 days	1 months	27 days	Within 1 month	Within 1 month	Within 1 month	Within 1 month	10 days	Within 1 month

	were furnished to the auditors										
	The time taken to resolve the queries	3-5 days	3-5 days	3-5 days	3-5 days	3-5 days	3-5 days	3-5 days	3-5 days	3-5 days	3-5 days
(viii)	The date of which draft audit report was issued by Audit authorities	30/10/12	20/09/13	29/09/14	30/10/15	6/12/16	14/11/17	01/11/18	13/12/19	09/12/20	25/10/21
	The time taken to resolve the queries	17days	5 days	2 days	6 days	15 days	9 days	20 days	17 days	7 days	5 days
(ix)	The date on which the final audit report received by the Institute	18/12/12	15/10/13	18/11/14	08/01/16	27/01/17	14/12/17	31/12/18	03/03/20	05/01/21	20/12/21
	Time taken after issue of draft report	1 months 18 days	25 days	20 days	2 months 9 days	52 days	20 days	41 days	2 month & 21 days	1 month	1 month & 25 days
(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the institute	2 months. 19 days	1 months 3 days	3 months	4 mnhs	37 days	2 months	3 months	3 months	1 month 10 day	2 months
(xi)	Date of finalization of the annual report	15/03/13	15/01/14	23/01/15	28/03/16	28/04/17	29/01/19	22/08/19	24/11/20	21/9/21	Yet to be finalized
	Time taken after the closure of the financial year; and also	11 months 15 days	9 months 15 days	9 months 23 days	1 year	1 year & 28 days	1 year & 10 months	1 year 4 month & 22 days	1 year & 8 months	1 year & 6 months	CFS has to be approved in coming BOD
	Time taken after the receipt of the final audit report	3 months	3 months	2 months 5 days	2 months 20 days	3 months	1 year	8 months	8 month & 20 days	8.5 months	-
(xii)	The date on which documents were got approved from the competent authority	15/03/13	15/01/14	23/01/15	28/03/16	28/04/17	29/01/19	22/08/19	24/11/20	21/9/21	Yet to be approved
	Time taken after finalization of annual report	3 months	3 months	2 months 5 days	2 months 20 days	3 months	1 year	8 months	8 month & 20 days	8.5 months	-
	Time taken after the receipt of final audit	3 months	3 months	2 months		66 days	1 year & 1 month	7 months	7 month & 26 days	7 month & 20 days	
(xiii)	The date on which documents were taken up for translation & printing	16/3/13	15/1/14	23/1/15	28/03/16	03/4/17	01/01/19	22/11/19	29/10/20	25/8/21	-
	The time taken for completing the task at each stage	1 months 13 days	1 months	3 months	2 months	14 days	2 months	4 month	3 months	1 month	
(xiv)	The date for sending the documents so the Ministry for being laid in	29/4/13	26/02/14	30/04/15	25/05/16	18/4/17	28/02/19	16/3/2020	05/03/21	08/10/21	*

	House after the completion the task at each stage										
	Time taken by the organizations in sending the documents of the Ministry	1 months	1 months 11 days	3 months	2 months	15 days	2 months	4 month & 25 days	2 months 11 days	18 days	*
(xv)	The date of laying the documents to the House	*	*	*	*	*	26/07/19	02/02/21	23/03/21	14/12/21	Pending
	Time taken after receipt of the documents from the organization	*	*	*	*	*	*	*	*	*	*

** Information not provided by the Ministry.*

Committee On Papers Laid On The Table (2021-2022)

The Extracts of the Minutes of the fourteenth sitting of the Committee on Papers Laid on the Table (2021-22) held on 8.8.2022.

The Committee sat on Monday, 08th August 2022 from 15:00 hours to 15:40 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

Present

Shri Ritesh Pandey - ***Chairperson***

***Members
(Lok Sabha)***

2. Shri A. Chellakumar
3. Shri S. Ramalingam
4. Shri Saptagiri Sankar Ulaka
5. Shri Ashok Kumar Yadav

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Sundar Prasad Das - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

Witnesses

(i) Ministry of Ministry of Agriculture and Farmers Welfare
(Department of Agriculture and Farmers Welfare)

1. Shri Manoj Ahuja - Secretary
2. Shri Abhilaksh Likhi - Additional Secretary
3. Shri Raghuraj Madhav Rajendran - Joint Secretary (Parliament)

(ii) Punjab Agro Industries Corporation Limited (PAIC), Chandigarh

1. Dr. Mukesh Jain - Nominee Director of GOI to PAIC
2. Shri Ravi Gupta - CM cum Head (F&A)

(iii) X X X X

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda.

3. Thereafter, the Committee took up the matter of delay in laying the Annual Reports and Audited Accounts of the xxxx and, of the Punjab Agro Industries Corporation Limited (PAIC), Chandigarh for the years 2013-2014 to 2020-2021, which are under the administrative control of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).

Then the witnesses of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), xxxx and the Punjab Agro Industries Corporation Limited (PAIC), Chandigarh were called in.

4. The Chairperson welcomed the representatives of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), xxxx and the Punjab Agro Industries Corporation Limited (PAIC), Chandigarh to the sitting of the Committee and informed them of the agenda of the sitting. The Chairperson also informed the witnesses about the provisions of Direction 58 of the Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

5. The Chairperson pointed out at the repeated delays in laying the Annual Reports and Audited Accounts of both the organizations i.e., xxxx and PAIC, Chandigarh 2013-2014 to 2020-2021, before the Lok Sabha.

Thereafter, the Committee enquired the reasons of delay in laying the requisite documents of the PAIC, Chandigarh. The Committee was apprised that the accounts of the three subsidiaries under PAIC have to audited, once individually, and then again, along with the accounts of the organization, which consumes times. The Committee suggested the Ministry to request the Office of Comptroller and General of India to conduct a combined audit of these three subsidiaries to save time. The Committee was assured that the requisite documents of PAIC for 2020-2021 and 2021-2022 would be laid by the December of this year.

The Committee was also apprised that they had created a dashboard whereby organisations were requested to inform the Ministry, as soon as they complete their accounts, so that it could be monitored at each stage. The Chairperson suggested certain improvements in the dashboard created by the Ministry i.e., to link it with e-mail so that organizations could be reminded about the completion of various tasks according to the time schedule drawn by the Ministry and also, to send subsequent automated reminders and written warning to the erring officials, in case of further delays. The Secretary agreed to those suggestions of the Committee.

6. The Chairperson thanked the representatives of Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), xxxx, and the PAIC, Chandigarh for the free and frank views in connection with the examination of the subject and asked them to furnish the replies to the queries raised.

The witnesses then withdrew.

The Committee then adjourned.

Committee On Papers Laid On The Table (2022-23)

The Extracts of the Minutes of the second sitting of the Committee on Papers Laid on the Table (2022-23) held on 07.02.2023.

The Committee sat on Thursday, 07th February 2023 from 15:00 hours to 16:30 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra - *Chairperson*

*Members
(Lok Sabha)*

1. Dr. A. Chellakumar
2. Smt. Aparupa Poddar
3. Shri T.N. Prathapan
4. Shri Saptagiri Sankar Ulaka

Secretariat

1. Shri Naval K. Verma - Director
2. Shri Uttam Chand Bharadwaj - Additional Director

X X X X X

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda.

3. X X X X X

4. Thereafter, the Committee took up the following four draft Reports for consideration and adoption:-

(i) X X X X X

(ii) X X X X X

(iii); Delay in laying the Annual Reports and Audited Accounts of the Punjab Agro Industries Corporation Limited, Chandigarh under the administrative control of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare); and

(iv) X X X X X

The above mentioned Reports were unanimously adopted by the Committee and the Chairperson was authorized by the Committee to finalize and present these four Reports to the Lok Sabha.

5-12. X X X X X X

The Committee then adjourned.

(A Copy of the verbatim proceedings of the sitting is kept.)